

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3819/2018**

This the 22<sup>nd</sup> day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Prabhjeet Kaur, Group 'A',  
Occupation : Medical Professional  
Working as Junior Resident  
(Dental Surgeon)  
Mangolpuri, Delhi,  
Aged about 25 years,  
D/o. Sh. Baljeet Singh,  
R/o. A-3/1 : Parwana Road,  
Jitar Nagar,  
Delhi – 110 051. ....Applicant

(By Advocate : Mr. Kumar Sheel, Ms. Rashmi and Mr. Kumar Gautam)

Versus

1. Govt. of NCT of Delhi  
Through its Secretary,  
Department of Health & Family Welfare  
9<sup>th</sup> Level, A Wing,  
Delhi Secretariat,  
I.P. Estate,  
New Delhi – 110 002.
2. The Director  
Directorate of Health Services,  
Govt of NCT of Delhi,  
F-17, Karkardooma,  
Delhi – 110 017.
3. The Medical Superintendent  
Sanjay Gandhi Memorial Hospital  
Mangolpuri,  
Delhi – 110 083. ....Respondents

## O R D E R (O R A L)

**Justice L. Narasimha Reddy, Chairman :**

The applicant passed BDS course, and thereafter, she was appointed as Junior Resident by the Sanjay Gandhi Memorial Hospital run by the Government of NCT of Delhi through an order dated 23.10.2017 for a period of 89 days, up to 19.01.2018. It was mentioned that extension beyond 19.01.2018 would be subject to her satisfactory work or till regular candidate joins, whichever is earlier. The applicant joined the duty on 24.10.2017. She was granted extension from time to time and as of now it is up to 24.10.2018.

2. She submitted a representation dated 13.09.2018 to the respondents with a request of extend her residency by one year. She stated that the extension would help her to advance her career. It was also mentioned that several Junior Residents in the dental department were granted extension for one year. This O.A is filed with a prayer to direct the respondents to extend the junior residency of the applicant beyond one year.

3. Heard Mr. Kumar Sheel, Ms. Rashmi and Mr. Kumar Gautam, learned counsels for applicant.

4. According to the scheme framed by the Govt. of India, the duration of junior residency for Dental Doctors is one year. Though the applicant was appointed as Junior Resident initially for a period of 89 days, it has been extended upto one year. Once, the applicant has completed the residency of one year, she cannot insist on extension of the same. Things would have been different altogether, had the respondents refused to extend the junior residency before the applicant completed one year tenure.

5. We are not inclined to grant any specific relief to the applicant. However, we direct that, in case, the regular incumbent against the vacancy has not joined as yet, and there exists any need of the services of a Dentist, the respondents shall consider the feasibility of availing her services, in accordance with the relevant provisions of law. The O.A is disposed of with the above direction. There shall be no order as to costs.

(Pradeep Kumar)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/